

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 152/MP/2012**

Subject : Application under Regulations 24 and 110 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 79 (1) (a) of the Electricity Act, 2003 and provisions of Chapter-3 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 to initiate proceedings on blending of the import of coal with the domestic coal and other incidental issues to protect the interest of beneficiaries.

Date of hearing : 24.7.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : GRIDCO Limited, Bhubaneshwar

Respondents : NTPC Limited, New Delhi  
Eastern Regional Load Despatch Centre, Kolkata  
West Bengal State Electricity Board, Kolkata  
Damodar Valley Corporation, Kolkata  
Power Department, Govt. of Sikkim, Gangtok  
Bihar State Electricity Board, Patna  
Jharkhand State Electricity Board, Ranchi

Parties present : Shri R.B.Sharma, Advocate for the petitioner

**Record of Proceedings**

Learned counsel for the petitioner submitted that the petitioner, GRIDCO Limited, is an intra-State trader and bulk supplier of electricity to all the distribution companies in the State of odisha. He further submitted that there

are no guidelines for blending of the imported coal with the domestic coal by the Central Sector thermal generating companies whose tariff is being decided on the cost plus. The learned counsel requested the Commission to frame guidelines on this count to protect the interest of beneficiaries/consumers.

2. On a specific query raised by the Commission as to how the petition is maintainable, learned counsel submitted that the petitioner has been filed in pursuance to the directions of the Orissa Electricity Regulations Commission through its letter No. Dir (T)-320-/08 dated 15.2.2012 directing the petitioner to file Fuel Price Adjustment bills claimed by NTPC towards purchase of power from its generating stations in Eastern Region.

3. The Commission directed to issue notice to NTPC and other respondents who shall file their replies to the petition, on affidavit by 5.9.2012 and the petitioner may file its rejoinder, if any, by 20.9.2012.

4. The petition shall be listed for hearing on 27.9.2012 on the question of maintainability.

**By the order of the Commission,  
SD/-  
(T. Rout)  
Joint Chief (Law)**